

FIR No. 780/15
PS: Nihal Vihar
State Vs. Karambir Singh
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

CC No. 165560/16
Naresh Kumar Vs. Dr. Veena Tripathi
PS: Maya Puri
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Natwar Rai, Ld. Counsel for the complainant.

Sh. Anil Kumar, Ld. Counsel for the accused a/w accused in
person.

It is submitted that even till date, condition of mediation
settlement has not yet been complied. Therefore, Quashing
petition has not yet been filed.

It is jointly submitted that the present case be listed only
when physical hearing is resumed.

At joint request, put up for further proceedings on 22.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 60856/16
FIR No. 362/13
PS: Nihal Vihar
State Vs. Surender Kumar @ Deepak @ Deepu
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.
Sh. Abhay Mehta, Owner of vehicle no. DL-1VB-6106
through VC.
None for the remaining accused persons.
Issue court notice to the accused persons as well as to
their respective sureties to make the payment as per
the mediation settlement for NDOH.
Put up for appearance of the accused persons and
further proceedings on 09.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

At this stage, Sh. Arun Singh, Ld. Counsel for the accused Nakul &
Vikas appeared through VC and he is apprised about proceedings &
NDOH.



ID No. 70701/16
FIR No. 223/15
PS: Maya Puri
State Vs. Santosh Kumar
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused for NDOH.

Issue court notice to the complainant for NDOH.

Put up for further proceedings on 10.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 3576/17
FIR No.308/15
PS: Maya Puri
State Vs. Lokesh Garg
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Lokesh Sharma, Ld. Counsel for the accused.

Some time sought by Ld. Counsel for the accused for moving
an appropriate application for dropping the proceedings
under Section 82 of Cr.P.C. against the accused.

At request, put up for further proceedings on 08.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1250/18
FIR No. 807/17
PS: Nihal Vihar
State Vs. Bal Kishan @ Sunny
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 2975/19
FIR No. 0679/17
PS: Nihal Vihar
State Vs. Naresh Singh
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the IO/SHO concerned to file the
investigation report in terms of order dated 26.11.2019.

Put up for further proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 14528/19
Baldev Singh Vs. Rekha Kaur
PS: Nihal Vihar
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant as well as to his Ld.
counsel for NDOH.

Put up for appearance of complainant and further
proceedings on 18.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 10079/18
FIR No. 79/18
PS: Maya Puri
State Vs. Saroj Singh
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused to make the payment as
per the settlement in the mediation centre for NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 09.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 4891/19
FIR No. 0376/18
PS: Nihal Vihar
State Vs. Sunny
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s)

Court notice to the complainant received back unserved.

Issue fresh court notice to the complainant through the DCP
concerned for NDOH.

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 4965/19
Prem Lata Sharma Vs. Hemlata @ Jully
PS: Nihal Vihar
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 556/19
FIR No. 1400/19
PS: Nihal Vihar
State Vs. Avdesh
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s)

Court notice to the complainant received back with improper
report.

Issue court notice to the SHO concerned as well as to V-B
Incharge to appear in person and furnish explanation in this
regard for NDOH.

Previous order be complied with afresh for 01.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

CC No. 6799/19
Netra Pal Etc. Vs. Dharamvir Etc.
PS: Nihal Vihar
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. A.K. Nigam, Ld. Counsel for the complainant.

Issue court notice to the IO/ASI Padam Singh to
appear through VC for NDOH.

The present case be listed in category of urgent case.

Put up for arguments on the application U/s 156(3) of
Cr.P.C. on 10.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 7908/19
FIR No. 0091/17
PS: Maya Puri
State Vs. Jaipal Vs. Jitu
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

The accused Jaipal @ Jeetu is stated to be in JC as per the report of Jail Superintendent concerned but he is on bail in this case.

Process not received back.

Issue court notice to the SHO concerned to appear in person and furnish explanation in this regard for NDOH.

Issue court notice to the complainant to explore the possibility through the IO/SHO concerned for NDOH.

Put up for further proceedings on 01.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 10163/19
FIR No.252/19
PS: Nihal Vihar
State Vs. Siya Ram @ Kale
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e.
on 11.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 10165/19
FIR No. 110/18
PS: Nihal Vihar
State Vs. Surender
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on
11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 527/20
Rekha Nara Vs. Preeti
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the ATR on
NDOH.

Put up for appearance of the complainant and further
proceedings on 16.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1659/20
FIR No. 94/17
PS: Nihal Vihar
State Vs. Sunita
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on
11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 3572/20
FIR No. 00060/20
PS: Maya Puri
State Vs. Jaipal
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

I take the cognizance of offence.

Let the copy of charge-sheet be supplied to the accused
through Jail Dak. Issue production warrant of the accused
for NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 03.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 3575/20
FIR No. 399/20
PS: Maya Puri
State Vs. Jail Pal Etc.
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused is stated to be in JC.

Cognizance of the offence not yet taken.

Issue court notice to the IO concerned to place on record

Sanction under Section 39 of Arms Act on NDOH.

Put up for further proceedings on 03.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 71395/16
FIR No. 244/15
PS: Nihal Vihar
State Vs. Rameshwar Etc.
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Yogender Yadav is already PO.

Issue court notice to the accused Rameshwar as well as to
his surety for NDOH.

Put up for appearance of the accused Rameshwar and
consideration on charge on 11.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 683/18
FIR No. 287/17
PS: Maya Puri
State Vs. Pankaj @ Kale
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the Jail Superintendent concerned to
apprise this court whether the accused is released on bail or
not during covid-19 lockdown period for NDOH.

Put up for further proceedings on 14.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1553/18
FIR No. 147/13
PS: Nihal Vihar
State Vs. Sanjeev Kumar @ Sanjay
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Rajesh Vashishth, Ld. Counsel for the accused Jaivir.

None for remaining accused persons.

Issue court notice to the remaining accused persons and
notice to their respected sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 12.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020**

ID No. 1283/18
FIR No. 0713/17
PS: Nihal Vihar
State Vs. Rajeev Kumar Pandey
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused for NDOH.

Issue court notice to the IO concerned to appear in person to
furnish the explanation as to what proceedings were
conducted by him against Tiwari, whose name finds
mentioned in the statement of complainant, for NDOH.

Put up for consideration on charge on 11.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1570/18
FIR No. 736/17
PS: Nihal Vihar
State Vs. Charanjeet Singh @ Kaka
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Jitender Kumar, Ld. LAC for the accused Charanjeet
Singh @ Kaka.

Issue court notice to the Jail Superintendent concerned to
apprise this court whether the accused persons namely
Harmandeep Singh & Bachchi are released on bail during
the period of lockdown or nor for NDOH.

Put up for further proceedings on 28.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 8120/18
FIR No. 502/18
PS: Nihal Vihar
State Vs. Madan Lal Gupta
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 11.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 5070/19
FIR No. 0297/19
PS: Nihal Vihar
State Vs. Rahul
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Jitender Kumar, Ld. LAC for the accused Rahul.

Sh. Lalit Khurana, Ld. Counsel for the accused Rahul.

It is submitted the accused Rahul could not appear in the
court as he is out of station.

At request, put up for consideration on charge on 28.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 8743/19
FIR No. 03/19
PS: Nihal Vihar
State Vs. Jitender @ Jitu
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 66005/16
FIR No.491/14
PS: Nihal Vihar
State Vs.Sohan @ Mohan Lal
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 69155/16
FIR No. 32/15
PS: Maya Puri
State Vs. Doman Ram
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 70191/16
FIR No. 33/15
PS: Nihal Vihar
State Vs. Doman Ram
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present:Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 2926/17
FIR No. 1263/15
PS: Nihal Vihar
State Vs. Amarnath @ Lattah Etc
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1097/18
FIR No. 465/17
PS: Nihal Vihar
State Vs. Raju Singh
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 4544/18
FIR No. 342/17
PS: Nihal Vihar
State Vs. Ajay
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Sandeep Nehra, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

CC No. 4980/18
Kanta Devi Vs. Sandeep
PS: Nihal Vihar
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for CE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 9108/18
FIR No. 29890/18
PS: Maya Puri
State Vs. Ankit Verma
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 9110/18
FIR No. 03/18
PS: Nihal Vihar
State Vs. Budhan Vind
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 1655/19
FIR No. 00100/18
PS: Maya Puri
State Vs.Samim @ Bhola
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 4207/19
FIR No. 383/18
PS: Nihal Vihar
State Vs. Raj Kumar @ Raju
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 816/20
FIR No. 802/19
PS: Nihal Vihar
State Vs. Rahul @ Pawan
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020

ID No. 7380/17
FIR No. 189/17
PS: Nihal Vihar
State Vs. Ajay
26.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 11.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
26.08.2020